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CALCUTTA BENCH
KOLKATA

OA. 1583 of 2013

Date of Order: 17.09.2015.

Present : Hon'ble Ms. Jaya Das Gupta, Administrative Member

Ranatosh Barik
Vs.
Posts

For the Applicant : Mr. S. M. Hasan, Counsel

For the Respondents : Mr. SK Ghosh, Counsel

ORDER (Oral)

Per Ms. Jaya Das Gupta, AM:-

Heard both.

2. Shri Ranatosh Barik, the applicant in this case has sought the following relief:

"8. An order commanding the respondent authority to appoint the applicant on compassionate ground since the applicant's father died-in-harness."

3.- The learned counsel for the applicant submits that a representation has been preferred on 12.02.2013 by the mother of Shri Ranatosh Barik, the applicant in this OA, which is still pending before the respondent authorities and the applicant prays for consideration of that representation for compassionate appointment as per the existing law.

4. Accordingly an order may be made with the direction upon the respondent no. 3 as prayed for by the learned counsel for the applicant, that the authority will examine the representation of the applicant's mother dated 12.02.2013 (Annexure A-8) after giving a personal hearing to the applicant, Shri Ranatosh Barik, within a period of 2 months of getting a certified copy of this order, as per law and intimate the applicant with the result of disposal of that representation within a period of 2 weeks thereafter. Ordered accordingly.

5. It is emphasized that I have not gone into the merits of the case.

6. OA is accordingly disposed of. No costs.

(Jaya Das Gupta)
Member (A)

pd